

but also denied another option to PF optees and denied to work out the Compassionate Appointment Scheme.

The sudden change of stance by the Indian Bank Association is highly provocative, insulting and humiliating to millions of bank employees. More worrisome is the fact that the Indian Bank Association has informed that all the issues have been resting with the Government and without its direction, matter cannot proceed further. In the light of this total volte face by the Indian Bank Association, the bank employees are left with no option but to take the path of agitation.

At the last moment, the Indian Bank Association has offered entirely new formulas on pension and compassionate appointments. This is not the way to conduct negotiations. When the Government has accepted the Sixth Pay Commission Report, it cannot treat PSU bank employees with a different yardstick. There cannot be double standards for two sets of employees.

I demand that the Government should take proactive steps and ensure justified wage revision, second pension option, and compassionate appointment scheme, and avoid unnecessary friction.

श्री रुद्रनारायण पाणि (उड़ीसा): महोदय, मैं अपने को इस स्पेशल मेंशन से सम्बद्ध करता हूँ।

श्री भागीरथी माझी (उड़ीसा): महोदय, मैं भी अपने को इस स्पेशल मेंशन से सम्बद्ध करता हूँ।

SHRI K.B. SHANAPPA (Karnataka): Sir, I associate myself with the Special Mention made by the hon. Member.

सुश्री अनुसुइया उइके (मध्य प्रदेश): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करती हूँ।

श्री रामदास अग्रवाल (राजस्थान): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

**Need to take steps to give reservation to the Limboo and Tamang Tribes in
Legislative Assembly of Sikkim**

SHRI O.T. LEPCHA (Sikkim): Sir, I wish to draw the attention of the House to an urgent need for reservation of Limboo and Tamang Tribes in the Legislative Assembly of Sikkim.

Way back in September 2004, the State Legislature of Sikkim passed a Resolution for increasing the strength of the Legislature from 32 to 40 and reservation for Limboo and Tamang Tribes in the Assembly. In view of the Resolution, a proposal in this regard was sent to the Government of India by the Government of Sikkim in January 2005. The matter was lying with the Central Government till September 2008 when the Government of India requested the Government of Sikkim to furnish another Resolution clearly outlining the category-wise reservation of seats being proposed by the State Government. The State Government furnished another Resolution in December 2008 *inter alia* reiterating the increase in the total number of seats in the Sikkim Assembly from 32 to 40. Article 371 of the Constitution gives power to the Parliament to make provisions for reservation of seats for different sections of the State of Sikkim. The seats for Limboo and Tamag are to be reserved as per the proportion of their

population, which is not available at present. The next census which will be taken in 2011 is far away. I, therefore, propose that a special census of these tribes may be carried out in the State so that seats in the Assembly can be reserved for Limboo and Tamang. In the meanwhile, I also urge upon the Government to move a legislation in the Parliament to increase the number of seats from 32 to 40 as a special case. Thank you.

SHRI MAHENDRA MOHAN (Uttar Pradesh): Sir, I associate myself with the Special Mention made by Shri O.T. Lepcha.

SHRI SAMAN PATHAK (West Bengal): Sir, I also associate myself with the Special Mention made by Shri O.T. Lepcha.

**Need to redress the grievances of the Loco running staff of
Indian Railways**

SHRI N. BALAGANGA (Tamil Nadu): Sir, I wish to draw the attention of the Railway Ministry to the grievances of loco running staff of Indian Railways. They have staged almost all the trade unions but in vain. Their demands are: (1) reduce the duty hours at a stretch to eight hours for loco running staff, train driver; (2) upgrade the grade pay of assistant loco pilot to Rs.2800; (3) distinct grade pay for different categories of loco pilots; (4) revised running allowance according to RAC-80 formula.

The duty hours, at a stretch, of loco running staff is an issue from the inception of the Railways. Many Commissions such as Justice Rajadhyaksha Committee, Railway Labours Tribunal of 1969, etc. submitted their recommendations. Now, the duty hours of loco running staff is 13 hours. They are not demanding reduction of duty hours per week which stands at 52 hours. They request that a stretch of duty should not go beyond eight hours a day. The Assistant Loco Pilots are recruited through Recruitment Board. Their responsibility is to run the train safely and punctually. They are paid grade pay of Rs.1900 which is Rs.100 more than the lowest class of Government employee. This grievance is to be redressed soon. The loco pilots are working in goods, passenger, mail and superfast trains. Motormen have distinct responsibility and require different skill. They all are being paid one and the same grade pay of Rs.4200. I sincerely urge upon the Government to persuade the Railway Ministry to settle the long pending demands. Thank you.

SHRI A. ELAVARASAN (Tamil Nadu): Sir, I associate myself with the Special Mention made by Shri N. Balaganga.

SHRI S. ANBALAGAN (Tamil Nadu): Sir, I also associate myself with the Special Mention made by Shri N. Balaganga.

**Need to have consensus at national level before making any law regarding
homosexuality in the country**

डा० राम प्रकाश (हरियाणा) : महोदय, स्त्री पुरुष का ही मेल प्रकृति की स्वीकृति है। अप्राकृतिक यौनाचार सृष्टि और समाज के लिए घातक है। आईपीसी की धारा 377 का संशोधन अनावश्यक है क्योंकि हमारी संस्कृति, विरासत और जीवन-दर्शन, पश्चिम की सोच और दर्शन से भिन्न है। अतः यहाँ की